

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 435 of 2009

Tuesday, this the 30th day of June, 2009

CORAM:

Hon'ble Dr. K.B.S. Rajan, Judicial Member
Hon'ble Ms. K. Noorjehan, Administrative Member

Sreejith B. Aged 43 years, S/o. P.M. Balakrishnakurupu,
 Head Clerk, O/o. Deputy Chief Engineer, Construction,
 Southern Railway, Calicut, residing at 'Sreedevi', Marunnalli,
 P.O. Puthupanam, Vadagara.

Applicant

(By Advocate – Mr. Martin G. Thottan)

V e r s u s

1. **Union of India, represented by The General Manager,
 Southern Railway, Chennai.**

2. **The Chief Administrative Officer, Southern Railway,
 Construction, Chennai.**

3. **The Divisional Railway Manager, Southern Railway,
 Palghat.**

4. **N.J. Mariamma, Head Clerk, O/o. Deputy Chief
 Engineer, Construction, Southern Railway,
 Calicut.**

.... **Respondents**

(By Advocate – Mr. K.M. Anthru (R1-3))

The application having been heard on 30.6.2009, the Tribunal on the
 same day delivered the following:

O R D E R

By Hon'ble Dr. K.B.S. Rajan, Judicial Member –

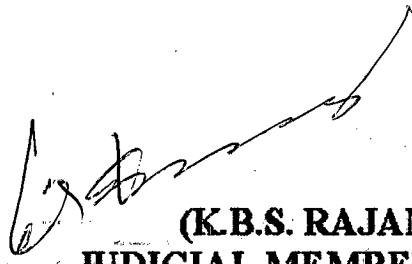
Heard the learned counsel for the applicant.

2. The applicant has filed this application challenging the impugned Annexure A-2, whereby he has been transferred from Calicut to Poddanur Junction. According to the applicant, this transfer has been necessitated

with a view to favour respondent No. 4. The applicant has not so far been relieved, as stated above by the learned counsel for the applicant.

3. In yet another matter against the same impugned order, one Shri K.P. Raghunath has challenged the transfer order and this Tribunal disposed of the said OA directing the respondents to consider the representation filed by the said individual and dispose of the same and till then the said individual shall not be relieved. In the instant case, of course, no such representation has been filed and the applicant has directly approached this Tribunal.
4. In the interest of justice we feel it appropriate to direct the respondents to consider this entire OA as representation and dispose of the same within two weeks and till then the applicant shall not be relieved from the present place of posting.
5. With the above order the OA is disposed of. Order today itself.


(K. NOORJEHAN)
ADMINISTRATIVE MEMBER


(K.B.S. RAJAN)
JUDICIAL MEMBER

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